

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 685/TT/2020
with IA No. 60/IA/2023**

- Subject** : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from anticipated COD to 31.3.2024 for \pm 800 kV 6000 MW Raigarh (HVDC Station)-Pugalur (HVDC Station) HVDC Link along with \pm 800 kV 1500 MW (Pole-I) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000 MW HVDC System” in Southern Regional Grid.
- Date of Hearing** : 13.9.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioners** : Powergrid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited & Ors.
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Prabhas Bajaj, Advocate, KSEB
Shri Priyanshu Tyagi, Advocate, KSEB
Shri Vishrov Mukherjee, Advocate, Sembcorp Energy
Shri Yashaswi Kant, Advocate, Sembcorp Energy
Ms. Priyanka Vyas, Advocate, Sembcorp Energy
Shri Anup Jain, Advocate, MSEDCL
Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri Shubhranshu Padhi, Advocate, R. No. 12 to 15



Shri Niroop Sukirthy, Advocate, R. No. 12 to 15
Shri D. Abhinav Rao, Advocate, R. Nos. 9, 10 and 16
Shri Rahul Jajoo, Advocate, R. Nos. 9, 10 and 16
Shri Devadipta Das, Advocate, R. Nos. 9, 10 and 16
Shri Sidhant Kumar, Advocate, R. Nos. 7 & 8
Ms. Manyaa Chandok, Advocate, R. Nos. 7 & 8
Ms. Muskaan Gopal, Advocate, R. Nos. 7 & 8
Ms. Ishita Deswal, Advocate, R. Nos. 7 & 8
Shri A. Naresh Kumar, PGCIL
Shri Mukesh Khanna, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Ajay Upadhyay, CTUIL
Shri V. Srinivas, CTUIL
Shri Yogeshwar, CTUIL
Shri Swapnil Verma, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri M. Sethuraman, TANGEDCO
Dr. R. Kathiravan, TANGEDCO

Record of Proceedings

The learned counsel for the Petitioner submitted that only TANGEDCO, MSEDCL, MPPCL, Telangana Discoms, KSEB, CTUIL, and POSOCO have filed replies in the matter. Learned counsel for some of the Respondents present sought one week's time to file a reply in the matter.

2. The learned counsel for the Petitioner submitted that TANGEDCO has unilaterally adjusted ₹539 crore out of the ₹1063.59 crore of transmission charges paid by it towards the instant Raigarh-Pugalur HVDC Link. Similarly, Telangana Discoms have also adjusted ₹462 crore of ₹507.56 crore of transmission charges paid by it towards instant HVDC Link. Therefore, the Petitioner has filed an IA (in diary stage, Diary No. 388/2023) praying for directions to TANGEDCO and Telangana Discoms to release the payment that has been adjusted by them and to direct all the other Respondents not to make any unilateral deductions/ adjustments and to pay the amount already adjusted pending final adjudication of the instant matter, on remand. Learned counsel further submitted that Telangana has unilaterally adjusted the transmission charges paid for three other elements under the instant transmission system in violation of the Commission's tariff orders in Petition No. 172/TT/2020, Petition No. 173/TT/2020, and Petition No. 242/TT/2020.

3. In response, the learned counsel for TANGEDCO submitted that the adjustment of the tariff already paid for the Raigarh-Pugalur HVDC Link has been adjusted by



TANGEDCO. He submitted that this was done as the order dated 29.9.2022 in Petition No.685/TT/2020, approving the tariff for the said HVDC Link, has been set aside by the Appellate Tribunal for Electricity vide judgment dated 18.7.2023 Appeal No. 433 of 2022.

4. The Commission directed the Registry to register the IA (Diary No. 388/2023) filed by the Petitioner on 8.9.2023 and the Petitioner to serve a copy of the IA on all the Respondents, if not already done. The Commission further disposed of IA No. 60/IA/2023 filed by the Petitioner on 24.8.2023 for an urgent hearing of the petition, as the petition was already heard on 30.8.2023.

5. The learned counsel for the Telangana Discoms submitted that as the Commission has already filed an Appeal before the Hon'ble Supreme Court against the APTEL's judgment dated 18.7.2023 in Appeal No. 433 of 2022, it may not be appropriate to continue with the instant proceedings. Therefore, he requested that the proceedings in the instant matter be adjourned till the disposal of the Appeal filed by the Commission by the Hon'ble Supreme Court.

6. The Commission directed all the Respondents, as a last opportunity, to file their replies to the petition as well as the IA on affidavit by 20.9.2023, with an advance copy to the Petitioner and the Petitioner to file the rejoinder by 27.9.2023. The Commission also directed the parties to comply with the above directions within the specified time and observed that no extension of time or adjournment of the hearing will be allowed in view of the directions of the Hon'ble Supreme Court to dispose of the petition by 31.10.2023.

7. The matter shall be listed for further hearing on 20.9.2023.

By order of the Commission

sd/-
V. Sreenivas)
Joint Chief (Law)

